



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE/427/2015/ARE-11

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 09.08.2021.

RECOMMENDATION

Sub:- Departmental inquiry against Shri Sanjappa, the then Executive Officer, Taluk Panchayath, Mulabagilu Taluk, Kolar District- reg.

Ref:- 1) Government Order No.RDP 183 VSB 2015 dated 14.08.2015.

2) Nomination order No. UPLOK-2/DE/427/2015 dated 20.08.2015 of Upalokayukta, State of Karnataka.

3) Inquiry report dated 06.08.2021 of Additional Registrar of Enquiries-11, Karnataka Lokayukta, Bengaluru.

~~~~~

The Government by its order dated 14.08.2015 initiated the disciplinary proceedings against Shri Sanjappa, the then Executive Officer, Taluk Panchayath, Mulabagilu Taluk, Kolar District, [hereinafter referred to as Delinquent Government Official, for short as 'DGO'] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination UPLOK-2/DE/427/2015 dated 20.08.2015 nominated Additional Registrar of Enquiries-11, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO was tried for the following charges:-

ನೀವು ಕೋಲಾರ ಜಿಲ್ಲೆಯ ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕಿನ ಪಂಚಾಯತಿಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಯಾಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿರುವಾಗ ಫೆಬ್ರವರಿ-2009 ರಿಂದ 2010ರವರೆಗೆ ಕೈಗೊಂಡ ಕಾಮಗಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಈ ಕೆಳಕಂಡ ತಃಖ್ತಿಯಲ್ಲಿ ನಮೂದಿಸಿರುವಂತೆ ಸಂಬಂಧಪಟ್ಟವರಿಗೆ ಹಾಗೂ ಸರಬರಾಜುದಾರರಿಗೆ ಕರ್ನಾಟಕ ಆರ್ಥಿಕ ಸಂಹಿತೆ ಅನುಚ್ಛೇದ 72(ಎ) ನಿಯಮವನ್ನು ಉಲ್ಲಂಘಿಸಿ ಕ್ರಾಸ್ ಚೆಕ್ ನೀಡದೇ ಓಪನ್ ಚೆಕ್ ನೀಡುವ ಮೂಲಕ ಮತ್ತು ಸೆಲ್ಫ್ ಚೆಕ್ ಮೂಲಕ ಪಡೆದು ನಗದು ರೂಪದಲ್ಲಿ ಪಾವತಿಸಿರುವುದರಿಂದ ಮೂಲಕ ಕೆ.ಸಿ.ಎಸ್.(ನಡತೆ) 1966ರ ನಿಯಮ 3(1) (i) ರಿಂದ (iii)ರನ್ವಯ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.

| ಕ್ರ.ಸಂ | ಕೆಲಸ ನಿರ್ವಹಿಸಿದ/ಸರಬರಾಜುದಾರರ ಹೆಸರು                     | ಚೆಕ್ ಸಂಖ್ಯೆ | ದಿನಾಂಕ     | ಒಟ್ಟು ಮೊತ್ತ | ಚೆಕ್ ನೀಡಿರುವ ವಿಧಾನ |
|--------|-------------------------------------------------------|-------------|------------|-------------|--------------------|
| 1      | ಲಕ್ಷ್ಮೀ ಎಲೆಕ್ಟ್ರಿಕಲ್ಸ್ ವರ್ಕ್ ಮುಳಬಾಗಿಲು                | 309239      | 02-07-2009 | 50,000/-    | ಓಪನ್ ಚೆಕ್          |
| 2      | ರಡ್ಡಿ ಎಲೆಕ್ಟ್ರಿಕಲ್ಸ್ ಮುಳಬಾಗಿಲು                        | 309240      | 02-07-2009 | 50,000/-    | ಓಪನ್ ಚೆಕ್          |
| 3      | ಡಿ. ಎಂ.ವೆಂಕಟೇಶಪ್ಪ, ಕಿರಿಯ ಇಂಜಿನಿಯರ್                    | 309241      | 07-07-2009 | 31,270/-    | ಓಪನ್ ಚೆಕ್          |
| 4      | ಲಕ್ಷ್ಮೀ ಎಲೆಕ್ಟ್ರಿಕಲ್ಸ್ ವರ್ಕ್ ಮುಳಬಾಗಿಲು                | 309242      | 09-07-2009 | 50,000/-    | ಓಪನ್ ಚೆಕ್          |
| 5      | ಬಿ.ಕವಿತಾ, ಕಿರಿಯ ಇಂಜಿನಿಯರ್                             | 309246      | 21-07-2009 | 81,794/-    | ಓಪನ್ ಚೆಕ್          |
| 6      | ಶ್ರೀರಾಮ ಎಲೆಕ್ಟ್ರಿಕಲ್ಸ್                                | 309247      | 22-07-2009 | 50,000/-    | ಓಪನ್ ಚೆಕ್          |
| 7      | ಬಿ.ಕವಿತಾ, ಕಿರಿಯ ಇಂಜಿನಿಯರ್                             | 309248      | 27-07-2009 | 82,624/-    | ಓಪನ್ ಚೆಕ್          |
| 8      | ಜಿ.ವಿ.ನಾಗರಾಜ್ ಬಿನ್ ವೆಂಕಟರಾಮಪ್ಪ                        | 309250      | 29-07-2009 | 25,000/-    | ಓಪನ್ ಚೆಕ್          |
| 9      | ಸಂಪಂಗಿರಾಮಯ್ಯ, ಕಿರಿಯ ಇಂಜಿನಿಯರ್                         | 309249      | 29-07-2009 | 32,755/-    | ಓಪನ್ ಚೆಕ್          |
| 10     | ಬಿ.ಎಂ.ವೆಂಕಟೇಶಪ್ಪ, ಕಿರಿಯ ಇಂಜಿನಿಯರ್                     | 304201      | 30-07-2009 | 49,480/-    | ಓಪನ್ ಚೆಕ್          |
| 11     | ಸಂಪಂಗಿರಾಮಯ್ಯ, ಕಿರಿಯ ಇಂಜಿನಿಯರ್                         | 305203      | 02-09-2009 | 31,870/-    | ಓಪನ್ ಚೆಕ್          |
| 12     | ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿ, ಮುಳಬಾಗಿಲು | 307401      | 29-12-2009 | 50,000/-    | ಸೆಲ್ಫ್ ಚೆಕ್        |

4. The Inquiry Officer (Additional Registrar of Enquiries-11) on proper appreciation of oral and documentary evidence has held that, the above charge against the DGO Shri Sanjappa, the then Executive Officer, Taluk Panchayath, Mulabagilu Taluk, Kolar District, is 'proved'.


5. On re-consideration of report of inquiry and all other materials on record, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Enquiry Officer.

6. As per the First Oral Statement of the DGO furnished by the Enquiry Officer, the DGO Shri Sanjappa, has retired from service on 31.05.2018.

7. Having regard to the nature of charge proved against the DGO and considering the totality of circumstances, it is hereby recommended to the Competent Authority to impose penalty of "withholding one annual increment payable to DGO Shri Sanjappa, the then Executive Officer, Taluk Panchayath, Mulabagilu Taluk, Kolar District, with cumulative effect".

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE B.S.PATIL)  
Upalokayukta,  
State of Karnataka.

BS\*

**KARNATAKA LOKAYUKTA**

NO. UPLOK-2/DE/427/2015/ARE-11

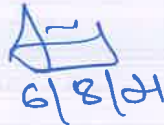
M.S.Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001,  
Date: 06/08/2021.**:: ENQUIRY REPORT ::**

Sub: Departmental Enquiry against:  
Sri. Sanjappa, the then Executive Officer,  
Taluk Panchayath, Mulabagal Taluk,  
Kolar District -reg.

Ref: 1. Government Order No. ಗ್ರಾಅಪ 183 ವಿಸೇಬಿ 2015  
Bengaluru, dated 14/08/2015.  
2. Nomination Order No. UPLOK-  
2/DE/427/2015, Bengaluru, dated  
20/08/2015.

\*\*\*\*\*

1. The Departmental Enquiry is initiated against Sri. Sanjappa, the then Executive Officer, Taluk Panchayath, Mulabagal Taluk, Kolar District (hereinafter referred to as the Delinquent Government Official, in short DGO).
2. In view of Government Order cited at reference No.1, the Hon'ble Upalokayukta vide order cited at reference No.2, has nominated Additional Registrar (Enquiries-11) to frame Articles of Charge and to conduct enquiry against aforesaid DGO.



6/8/21

3. The complainant, Sri. Narayanaswamy of Masti Extension, Kolar lodged complaint dated 13/07/2011 against D.G.O., Sanjappa working as Executive Officer in Mulabagilu Taluka Panchayath Office then, that, the D.G.O. violating Article 72(A) of Karnataka Financial Code has issued 11 open cheques and 1 self cheque instead of cross cheque for the period commencing from February 2009 to 2010, and hence, has prayed to take action against him.
4. Hon'ble Upalokayukta on perusal of report with documents of Accounts Superintendent-4, Technical Division, Karnataka Lokayukta, Bengaluru, that the DGO has issued open cheques and self cheques, violating Article 72(a) of Karnataka Financial Code, found prima-facie case and forwarded report dated 13/07/2015 u/s 12(3) of Karnataka Lokayukta Act, 1984, to initiate disciplinary proceedings against the D.G.O. The competent authority vide Government Order No. ೧೮೦೮ 183 ವಿಸೇಬಿ 2015 Bengaluru, dated 14/08/2015 has accordingly entrusted the matter to Hon'ble Upalokayukta.
5. Notices of Articles of charge, statement of imputations of misconduct with list of witnesses and documents was served upon the DGO. The DGO denied the charges and claimed to be enquired.
6. The Articles of charge framed is as follows:

“ಅನುಬಂಧ-1

ದೋಷಾರೋಪಣೆ

|                    |               |             |            |           |
|--------------------|---------------|-------------|------------|-----------|
| ನೀವು               | ಕೋಲಾರ         | ಜಿಲ್ಲೆಯ     | ಮುಳಬಾಗಿಲು  | ತಾಲ್ಲೂಕಿನ |
| ಪಂಚಾಯತಿಯ           | ಕಾರ್ಯನಿರ್ವಾಹಕ | ಅಧಿಕಾರಿಯಾಗಿ | ಕರ್ತವ್ಯ    |           |
| ನಿರ್ವಹಿಸುತ್ತಿರುವಾಗ | ಫೆಬ್ರವರಿ-2009 | ರಿಂದ        | 2010ರವರೆಗೆ | ಕೈಗೊಂಡ    |

ಕಾಮಗಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಈ ಕೆಳಕಂಡ ತಃಖ್ತಿಯಲ್ಲಿ ನಮೂದಿಸಿರುವಂತೆ ಸಂಬಂಧಪಟ್ಟವರಿಗೆ ಹಾಗೂ ಸರಬರಾಜುದಾರರಿಗೆ ಕರ್ನಾಟಕ ಆರ್ಥಿಕ ಸಂಹಿತೆ ಅನುಚ್ಛೇದ 72(ಎ) ನಿಯಮವನ್ನು ಉಲ್ಲಂಘಿಸಿ ಕ್ರಾಸ್ ಚೆಕ್ ನೀಡದೇ ಓಪನ್ ಚೆಕ್ ನೀಡುವ ಮೂಲಕ ಮತ್ತು ಸೆಲ್ಫ್ ಚೆಕ್ ಮೂಲಕ ಪಡೆದು ನಗದು ರೂಪದಲ್ಲಿ ಪಾವತಿಸಿರುವುದರಿಂದ ಮೂಲಕ ಕೆ.ಪಿ.ಎಸ್.(ನಡತೆ) 1966ರ ನಿಯಮ 3(1) (i) ರಿಂದ (iii)ರನ್ವಯ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.

| ಕ್ರ.ಸಂ | ಕೆಲಸ ನಿರ್ವಹಿಸಿದ/ಸರಬರಾಜುದಾರರ ಹೆಸರು                      | ಚೆಕ್ ಸಂಖ್ಯೆ | ದಿನಾಂಕ     | ಒಟ್ಟು ಮೊತ್ತ | ಚೆಕ್ ನೀಡಿರುವ ವಿಧಾನ |
|--------|--------------------------------------------------------|-------------|------------|-------------|--------------------|
| 1      | ಲಕ್ಷ್ಮೀ ಎಲೆಕ್ಟ್ರಿಕಲ್ಸ್ ವರ್ಕ್ ಮುಳಬಾಗಿಲು                 | 309239      | 02-07-2009 | 50,000/-    | ಓಪನ್ ಚೆಕ್          |
| 2      | ರೆಡ್ಡಿ ಎಲೆಕ್ಟ್ರಿಕಲ್ಸ್ ಮುಳಬಾಗಿಲು                        | 30920       | 02-07-2009 | 50,000/-    | ಓಪನ್ ಚೆಕ್          |
| 3      | ಡಿ. ಎಂ.ವೆಂಕಟೇಶಪ್ಪ ಕಿರಿಯ ಇಂಜಿನಿಯರ್                      | 309241      | 07-07-2009 | 31,270/-    | ಓಪನ್ ಚೆಕ್          |
| 4      | ಲಕ್ಷ್ಮೀ ಎಲೆಕ್ಟ್ರಿಕಲ್ಸ್ ವರ್ಕ್ ಮುಳಬಾಗಿಲು                 | 309242      | 09-07-2009 | 50,000/-    | ಓಪನ್ ಚೆಕ್          |
| 5      | ಬಿ.ಕವಿತಾ, ಕಿರಿಯ ಇಂಜಿನಿಯರ್                              | 309246      | 21-07-2009 | 81,794/-    | ಓಪನ್ ಚೆಕ್          |
| 6      | ಶ್ರೀರಾಮ ಎಲೆಕ್ಟ್ರಿಕಲ್ಸ್                                 | 309247      | 22-07-2009 | 50,000/-    | ಓಪನ್ ಚೆಕ್          |
| 7      | ಬಿ.ಕವಿತಾ, ಕಿರಿಯ ಇಂಜಿನಿಯರ್                              | 309248      | 27-07-2009 | 82,624/-    | ಓಪನ್ ಚೆಕ್          |
| 8      | ಬಿ.ವಿ.ನಾಗರಾಜ್ ಬಿನ್ ವೆಂಕಟರಾಮಪ್ಪ                         | 309250      | 29-07-2009 | 25,000/-    | ಓಪನ್ ಚೆಕ್          |
| 9      | ಸಂಪಂಗರಾಮಯ್ಯ ಕಿರಿಯ ಇಂಜಿನಿಯರ್                            | 309249      | 29-07-2009 | 32,755/-    | ಓಪನ್ ಚೆಕ್          |
| 10     | ಬಿ.ಎಂ.ವೆಂಕಟೇಶಪ್ಪ, ಕಿರಿಯ ಇಂಜಿನಿಯರ್                      | 304201      | 30-07-2009 | 49,480/-    | ಓಪನ್ ಚೆಕ್          |
| 11     | ಸಂಪಂಗರಾಮಯ್ಯ ಕಿರಿಯ ಇಂಜಿನಿಯರ್                            | 305203      | 02-09-2009 | 31,870/-    | ಓಪನ್ ಚೆಕ್          |
| 12     | ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ತಾಲ್ಲೂಕು ಪಂಚಾಯಿತಿ, ಮುಳಬಾಗಿಲು | 307401      | 29-12-2009 | 50,000/-    | ಸೆಲ್ಫ್ ಚೆಕ್        |

7. The statement of imputations of misconduct framed is as follows:

“ಅನುಬಂಧ-2

ದೋಷಾರೋಪಣೆಯ ವಿವರ

ದೂರುದಾರರಾದ ಶ್ರೀ ಎಸ್. ನಾರಾಯಣಸ್ವಾಮಿ, ಸಂಪಾದಕರು, ನಿರ್ಣಯ ಕನ್ನಡ ವಾರಪತ್ರಿಕೆ, ಕೋಲಾರ ಇವರು ತಮ್ಮ ದೂರಿನಲ್ಲಿ ತಾಲ್ಲೂಕು ಪಂಚಾಯಿತಿ ಮುಳಬಾಗಿಲು ಕಛೇರಿಯಲ್ಲಿ ವಿವಿಧ ಯೋಜನೆಗಳ ಸರ್ಕಾರಿ ಹಣವನ್ನು ಎಸ್.ಬಿ. ಖಾತೆ ಸಂಖ್ಯೆ.10655 ಮತ್ತು 11364 (ಪ್ರಗತಿ ಗ್ರಾಮೀಣ ಬ್ಯಾಂಕ್)ಗಳಿಂದ ಸೆಲ್ಫ್ ಚೆಕ್ ಮುಖಾಂತರ ಲಕ್ಷಾಂತರ ರೂಪಾಯಿ ಹಣ ಸೆಳೆದು ಅಧಿಕಾರ ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡು ಸರ್ಕಾರದ ಹಣ ದುರ್ಭಳಕೆ ಮಾಡಿ ಸರ್ಕಾರದ ಆದೇಶಗಳನ್ನು ಗಾಳಿಗೆ ತೂರಿರುವುದಾಗಿ ಆಪಾದಿಸಿರುತ್ತಾರೆ.

6/8/11

ಸದರಿ ದೂರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಈ ಸಂಸ್ಥೆಯ ತಾಂತ್ರಿಕ ವಿಭಾಗದ ತನಿಖಾಧಿಕಾರಿಗಳಾದ ಶ್ರೀ ಹೆಚ್.ಆರ್. ನಾರಾಯಣ ರಾವ್ ಇವರು ತನಿಖೆ ಮಾಡಿದ ತನಿಖಾ ವರದಿಯನ್ನು ದಿನಾಂಕ:30-05-2014ಂದು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಸದರಿ ತನಿಖಾ ವರದಿಯಲ್ಲಿ ಎದುರುದಾರರು ಈ ಕೆಳಕಂಡ ತಃಖ್ತೆಯಲ್ಲಿ ನಮೂದಿಸಿರುವಂತೆ ಫೆಬ್ರವರಿ-2009 ರಿಂದ 2010ರವರೆಗೆ ಸಂಬಂಧಪಟ್ಟವರಿಗೆ ಹಾಗೂ ಸರಬರಾಜುದಾರರಿಗೆ ಕ್ರಾಸ್ ಚೆಕ್ ನೀಡದೆ ಓಪನ್ ಚೆಕ್ ನೀಡುವ ಮೂಲಕ ನಗದು ರೂಪದಲ್ಲಿ ಪಾವತಿಸಿದ್ದು ಹಾಗೂ ಸೆಲ್ಫ್ ಚೆಕ್ ಮೂಲಕ ರೂ.50,000-00 ಗಳ ಹಣವನ್ನು ಬ್ಯಾಂಕಿನಿಂದ ಡ್ರಾ ಮಾಡಿ ಸಂಬಂಧಪಟ್ಟವರಿಗೆ ನಗದು ರೂಪದಲ್ಲಿ ಹಣವನ್ನು ಪಾವತಿಸಿ ಕರ್ನಾಟಕ ಆರ್ಥಿಕ ಸಂಹಿತೆ ಅನುಚ್ಛೇದ 72(ಎ) ನಿಯಮವನ್ನು ಉಲ್ಲಂಘಿಸಿರುತ್ತಾರೆ ಹಾಗೂ ನಿಯಮವನ್ನು ಪಾಲಿಸದೇ ಎದುರುದಾರರು ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುವುದು ಎಂದು ತಿಳಿಸಿರುತ್ತಾರೆ.

| ಕ್ರ.ಸಂ | ಕೆಲಸ ನಿರ್ವಹಿಸಿದ/ಸರಬರಾಜುದಾರರ ಹೆಸರು                     | ಚೆಕ್ ಸಂಖ್ಯೆ | ದಿನಾಂಕ     | ಒಟ್ಟು ಮೊತ್ತ | ಚೆಕ್ ನೀಡಿರುವ ವಿಧಾನ |
|--------|-------------------------------------------------------|-------------|------------|-------------|--------------------|
| 1      | ಲಕ್ಷ್ಮೀ ಎಲೆಕ್ಟ್ರಿಕಲ್ಸ್ ವರ್ಕ್ ಮುಳಬಾಗಿಲು                | 309239      | 02-07-2009 | 50,000/-    | ಓಪನ್ ಚೆಕ್          |
| 2      | ರೆಡ್ಡಿ ಎಲೆಕ್ಟ್ರಿಕಲ್ಸ್ ಮುಳಬಾಗಿಲು                       | 309240      | 02-07-2009 | 50,000/-    | ಓಪನ್ ಚೆಕ್          |
| 3      | ಡಿ. ಎಂ.ವೆಂಕಟೇಶಪ್ಪ ಕಿರಿಯ ಇಂಜಿನಿಯರ್                     | 309241      | 07-07-2009 | 31,270/-    | ಓಪನ್ ಚೆಕ್          |
| 4      | ಲಕ್ಷ್ಮೀ ಎಲೆಕ್ಟ್ರಿಕಲ್ಸ್ ವರ್ಕ್ ಮುಳಬಾಗಿಲು                | 309242      | 09-07-2009 | 50,000/-    | ಓಪನ್ ಚೆಕ್          |
| 5      | ಬಿ.ಕವಿತಾ, ಕಿರಿಯ ಇಂಜಿನಿಯರ್                             | 309246      | 21-07-2009 | 81,794/-    | ಓಪನ್ ಚೆಕ್          |
| 6      | ಶ್ರೀರಾಮ ಎಲೆಕ್ಟ್ರಿಕಲ್ಸ್                                | 309247      | 22-07-2009 | 50,000/-    | ಓಪನ್ ಚೆಕ್          |
| 7      | ಬಿ.ಕವಿತಾ, ಕಿರಿಯ ಇಂಜಿನಿಯರ್                             | 309248      | 27-07-2009 | 82,624/-    | ಓಪನ್ ಚೆಕ್          |
| 8      | ಜಿ.ವಿ.ನಾಗರಾಜ್ ಬಿನ್ ವೆಂಕಟರಾಮಪ್ಪ                        | 309250      | 29-07-2009 | 25,000/-    | ಓಪನ್ ಚೆಕ್          |
| 9      | ಸಂಪಂಗಿರಾಮಯ್ಯ ಕಿರಿಯ ಇಂಜಿನಿಯರ್                          | 309249      | 29-07-2009 | 32,755/-    | ಓಪನ್ ಚೆಕ್          |
| 10     | ಬಿ.ಎಂ.ವೆಂಕಟೇಶಪ್ಪ, ಕಿರಿಯ ಇಂಜಿನಿಯರ್                     | 304201      | 30-07-2009 | 49,480/-    | ಓಪನ್ ಚೆಕ್          |
| 11     | ಸಂಪಂಗಿರಾಮಯ್ಯ, ಕಿರಿಯ ಇಂಜಿನಿಯರ್                         | 305203      | 02-09-2009 | 31,870/-    | ಓಪನ್ ಚೆಕ್          |
| 12     | ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿ, ಮುಳಬಾಗಿಲು | 307401      | 29-12-2009 | 50,000/-    | ಸೆಲ್ಫ್ ಚೆಕ್        |

ಆ ತನಿಖಾ ವರದಿಗೆ ಆಪಾದಿತ ನೌಕರ ಕೊಟ್ಟ ಉತ್ತರಗಳನ್ನು ನೋಡಿದಾಗ ಅವು ತೃಪ್ತಿಕರವಾಗಿರಲಿಲ್ಲ ಏಕೆಂದರೆ ಎದುರುದಾರರು ಸಂಬಂಧಪಟ್ಟವರಿಗೆ ಕ್ರಾಸ್ ಚೆಕ್ ನೀಡದೇ ಓಪನ್ ಚೆಕ್‌ನ್ನು ನೀಡಿ ಕರ್ನಾಟಕ ಆರ್ಥಿಕ ಸಂಹಿತೆ ಅನುಚ್ಛೇದ 72(ಎ) ನಿಯಮವನ್ನು ಉಲ್ಲಂಘಿಸಿರುತ್ತಾರೆ ಹಾಗೂ ನಿಯಮವನ್ನು ಪಾಲಿಸದೇ ಸೆಲ್ಫ್ ಚೆಕ್ ಮೂಲಕ ರೂ.50,000-00 ಗಳ ಹಣವನ್ನು ಬ್ಯಾಂಕಿನಿಂದ ಡ್ರಾ ಮಾಡಿ ಸಂಬಂಧಪಟ್ಟವರಿಗೆ ನಗದು ರೂಪದಲ್ಲಿ ಹಣವನ್ನು ಪಾವತಿಸಿ ಎದುರುದಾರರು ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುವುದಕ್ಕೆ ಯಾವುದೇ ಸೂಕ್ತ ಅಥವಾ ಸಮಾಧಾನಕಾರಣ ಕಾರಣ ತೋರಿಸಿರುವುದಿಲ್ಲದಿರುವುದರಿಂದ ಆಪಾದಿತರ ಕೃತ್ಯವು

  
6/8/14



ದುರ್ನಡತೆ ಎಂಬ ಪರಿಭಾಷೆಯಲ್ಲಿ ಬರುತ್ತಿದ್ದರಿಂದ ಮತ್ತೆ ಮೇಲ್ಮೋಟಕ್ಕೆ ಕೆ.ಸಿ.ಎಸ್.(ನಡತೆ) 1966ರ ನಿಯಮ 3(1) (i) ರಿಂದ (iii)ರನ್ವಯ ದುರ್ನಡತೆ ನಡೆಸಿದ್ದಾರೆಂದು ಕಂಡುಬಂದಿದ್ದರಿಂದ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಅಧಿನಿಯಮ ಕಲಂ 12(3)ರಡಿಯಲ್ಲಿ ಸಕ್ಷಮ ಪ್ರಾದಿಕಾರಕ್ಕೆ ಆಪಾದಿತ ನೌಕರನ ವಿರುದ್ಧ ಶಿಸ್ತು ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಸೂಚಿಸಲಾಯಿತು. ಸರ್ಕಾರವು ಅದನ್ನು ಒಪ್ಪಿಕೊಂಡು ವಿಚಾರಣೆಗೆ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರಿಗೆ ಅಧಿಕಾರ ನೀಡಲಾಯಿತು.”

8. The DGO has filed Written statement on 01/03/2017 denying the allegations, and has prayed to exonerate him.

9. The points that arise for consideration are as follows:

1. **Whether the disciplinary authority proves that the DGO for the period from February 2009 to 2010 has paid amounts by open cheques and self cheque instead of cross cheque, which is against Article 72(A) of Karnataka Financial Code, thereby committing misconduct, dereliction of duty acting in a manner unbecoming of a Government Servant and not maintaining absolute integrity violating Rule 3(1)(i) to (iii) of K.C.S. (Conduct) Rules 1966?**

2. **What findings?**


10. (a) The disciplinary authority has examined two witnesses and got 27 documents exhibited.

(b) The DGO has denied the allegations in the questionnaires.

11. Heard learned Presenting Officer and perused Written brief of DGO and documents.

12. The answer to the above points are :

(1) In the Affirmative.

  
6/8/21

(2) As per final findings, for the following:

**: REASONS :**

**13 (a) Point No.1:-** Complainant/P.W.1 has deposed that the D.G.O. has drawn amount under 7 self cheques from the bank account maintained by Mulabagilu Gram Panchayath, though as per Government Order, amount beyond Rs.50/- cannot be drawn with self cheque. P.W.1 has identified complaint and Affidavit in Form No.I and II given to Lokayukta, which is marked as Ex.P1 and P2.

(b) In cross examination of P.W.1, the DGO in last sentence of page 2, has admitted that, DGO had put his signature on cheques along with another officer. The same reads as under:

“ ಅಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ಸಹಿ ಮತ್ತು ಅಧಿಕಾರ ಹೊಂದಿದ್ದ  
ಮತ್ತೊಬ್ಬ ವ್ಯಕ್ತಿಯ ಸಹಿ, ಇದ್ದರೆ ಮಾತ್ರ ಚೆಕ್‌ನಲ್ಲಿ ಕಾಣಿಸಿದ ಹಣವನ್ನು  
ಪಡೆಯಬಹುದು ಎಂಬುದು ನನಗೆ ಗೊತ್ತಿಲ್ಲ.”

14 (a) P.W.2, Shri. H.R. Narayan Rao, Accounts Superintendent in Karnataka Lokayukta office then, has deposed that the Chief Engineer in Karnataka Lokayukta office had directed him to conduct investigation in this matter. He got the documents on 27/08/2011, 19/10/2011, 14/03/2012 and 24/05/2015, P.W.2 has got attested copies of comments dated 19/10/2011 of DGO marked as Ex. P3, letter dated 14/03/2012 of Taluk Pnchayath, Mulabagilu is marked ad Ex.P4, letter of Pragati

  
6/8/21

Grameena Bank is marked as Ex P5, statement of accounts is marked as Ex.P6 and P7, 12 cheques are marked as Ex P8 to 11 and 17, supply bills and cash bills are marked as Ex P12 to P14, P18 to 20, contract certificates are marked as Ex P24 and 25, Project proposal under Child's Environment Programme of Unicef-2009 in Annexure 1 and 2 are marked as Ex P26 and 27, letter dated 18/11/2009 of Karnataka Rural Water Supply and Nairmalya Organisation is marked as Ex P15, letter dated 07/12/2009 of Zilla Panchayath, Kolar is marked as Ex P16, Article 72(a), 54 to 57 of Karnataka Financial Code is marked as Ex.P22 and 23, Investigation Report dated 30/05/2014 of P.W.2 is marked as Ex P21 and signature of P.W.2 is marked as Ex P21(a).

(b) In cross-examination of P.W.2, page 11, paragraph No.31, also, as in cross examination of P.W.1, recorded in paragraph No.13(b), as admitted his employment and work pertaining to this matter. The same reads as under:

“ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಕೆಲಸ ಮಾಡಿಕೊಂಡಿದ್ದು ಕಛೇರಿಯಲ್ಲಿ ಅವರ ಕೈಕೆಳಗೆ ಕೆಲಸ ಮಾಡಿಕೊಂಡಿದ್ದ ಅಧಿಕಾರಿ ಮತ್ತು ಸಿಬ್ಬಂದಿಗಳು ಕಡತವನ್ನು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ಮುಂದೆ ಇಡುತ್ತಿದ್ದರು”.

15. From all these evidence, oral and documentary, mainly 11 cheques, Ex.P8 to 11, of which 10 are of different dates of July 2009 and one dated 02/09/2009 are all non-crossed i.e., not A/C Payee cheques. So also, Ex P17 is self cheque dated 29/12/2009 of Rs.50,000/- signed by DGO. Ex. P8 to 11 are all 11 cheques of

  
6/8/11

about Rs.50,000/- Ex.P22, which is extract of Art.72(a) of Karnataka Financial Code, 7<sup>th</sup> line onwards reads as under:

“All charges/drafts on Banks for amounts exceeding Rs.1,000/-(Rupees one thousand only) in each case, other than in payment of salary, allowances, pensions etc., of Government servants and pensioners, drawn in favour of an individual, a firm, a company, statutory body, etc., for services rendered or supplies made by them to the State Government, should invariably be ‘Crossed’ with the addition of the Words ‘Account Payee only’ between the crossings.”

16. Thus all above evidence with I.O./PW.2’s report Ex P21 very clearly establishes that D.G.O. has committed misconduct, dereliction of duty, irregularities with respect to financial matters, acting in a manner unbecoming of Government Servant and not maintaining absolute integrity, violating Rule 3(1)(i) to (iii) of KCS Conduct Rules, 1966 and thereby this Additional Registrar (Enquiries) finds that the disciplinary authority has proved the charges against the DGO. Accordingly, this point is answered in the **Affirmative**.

17. **Point No.2:-** For the aforesaid reasons, this Additional Registrar Enquiries proceeds to record the following:

### **FINDINGS**

The disciplinary authority has proved the charges against the DGO.

  
6/8/21

Submitted to Hon'ble Upalokayukta for kind approval,  
and further action in the matter.



**(SACHIN KAUSHIK R.N.)**

I/c Additional Registrar (Enquiries-11),  
Karnataka Lokayukta,  
Bangalore.

### ANNEXURE

List of witnesses examined on behalf of the Disciplinary  
Authority:-

PW1:- Sri. S.Narayanaswamy  
PW2:- Sri. H.R.Narayana Rao

List of witnesses examined on behalf DGO:-Nil.

List of documents marked on behalf of Disciplinary Authority:-

|        |                                                                                          |
|--------|------------------------------------------------------------------------------------------|
| Ex P1  | Original complaint in FORM No.I.                                                         |
| Ex P2  | Original complaint in FORM No.II.                                                        |
| Ex P3  | Xerox copy of letter of DGO dated 18/10/2011.                                            |
| Ex P4  | Certified copy of letter of Executive Officer of Mulabagilu Grama Panchayathi.           |
| Ex P5  | Certified copy of letter dated 08/03/2012 of Manager, Pragathi Grameen Bank, Mulabagilu. |
| Ex P6  | Certified copy of khatha Extracts A/c No.10655.                                          |
| Ex P7  | Certified copy of khatha Extracts A/c No.11364.                                          |
| Ex P8  | Certified copy of impression of cheques.                                                 |
| Ex P9  | Certified copy of impression of one cheque.                                              |
| Ex P10 | Certified copy of impression of cheques.                                                 |
| Ex P11 | Certified copy of impression of one cheque.                                              |



|        |                                                                                                                        |
|--------|------------------------------------------------------------------------------------------------------------------------|
| Ex P12 | Certified copy of Bill with respect to Cheluvanayakana Halli Gram Samudaya Bhavan Construction.                        |
| Ex P13 | Certified copy of bill with respect to Mulabagilu Mudigere Majaragadduru Gram Panchayathi Gadduru Grama Drainage work. |
| Ex P14 | Certified copy of bill with respect to Kadarippura Grama Samudaya Bhavan Nirman Work.                                  |
| Ex P15 | Certified copy of letter dated 08/11/2009 Director of Karnataka Grameen Water Supply and Nairmalya Organisation.       |
| Ex P16 | Certified copy of letter dated 07/12/2009 of Chief Executive Officer of Kolar Zilla Panchayath.                        |
| Ex P17 | Certified copy of bill with regard to amount given to beneficiaries.                                                   |
| Ex P18 | Certified copy of bill with respect to Manjushree Hotel, Mulabagilu.                                                   |
| Ex P19 | Certified copy of bill of Shri Srinivas Supplier.                                                                      |
| Ex P20 | Certified copy of bill pertaining to Sri Sripadaraj Brundavan, Mulabagilu.                                             |
| Ex P21 | Certified copy of enquiry report of PW2.                                                                               |
| Ex P22 | Xerox copy of Annexure with respect to para 4.05 of Ex P21.                                                            |
| Ex P23 | Xerox copy of Annexure 57 with respect para 4.05 of Ex.P21.                                                            |
| Ex P24 | Certified copy of contract certificate.                                                                                |
| Ex P25 | Certified copy of one more contract certificate.                                                                       |
| Ex P26 | Certified copy of Enclosure-1.                                                                                         |
| Ex.P27 | Certified copy of Enclosure-2.                                                                                         |

List of documents marked on behalf of Defence:- Nil.



**(SACHIN KAUSHIK R.N.)**

I/c Additional Registrar (Enquiries-11),  
Karnataka Lokayukta,  
Bangalore.